

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 329 of 2019**

**IN THE MATTER OF:**

**Arun Gupta & Anr.**

**...Appellant**

**Versus**

**South Eastern Carriers Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Rakesh Kumar, Mr. Ankit Sharma and Mr. Himanshu  
K. S. Tanwar, Advocates**

**For Respondent: Ms. D. Adhikari and Ms. Vineeta Rathore, Advocates for  
Respondent Nos. 2 to 4  
Mr. Ashish, Advocate for Respondent Nos. 8 & 9.**

**O R D E R**

**17.02.2020** Mr. Rakesh Kumar, Advocate heard for the Appellant and Ms. D. Adhikari, Advocate heard for the Respondent Nos. 2 to 4. Learned counsel for the Respondent Nos. 5 to 7 is not present. Mr. Ashish, Advocate is present for the Respondent Nos. 8 & 9.

Other Respondents, if they want to file Reply Affidavit, should file the Reply Affidavit within ten days. Learned counsel for the Appellant states that he has filed Rejoinder to Reply Affidavit of Respondent Nos. 2 and 3, by Dy. No. 18012. It is not on record. Registry is directed to check.

It does not appear that the parties are agreeable to mediation. After the pleadings are completed by the parties, the matter to be listed for hearing on its merits.

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List the Appeal 'For Hearing' on **19<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice A.B. Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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